

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:16
ANSWERED ON:24.02.2015
IRREGULARITIES IN ASHRAMS
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of anti-social and anti-national activities including harassment of women and acquisition of illegal arms in ashrams located in Haryana have been reported;
- (b) if so, the details thereof;
- (c) whether Central Forces have been deployed to maintain law and order and rescue people from the Ashrams;
- (d) if so, the details thereof;
- (e) whether the High Court of Punjab and Haryana has given any direction in this regard; and
- (f) if so, the details thereof along with the assistance provided by the Union Government to the State Government of Haryana to control the situation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Yes Madam. Anti-social and anti-national activities including harassment of women and acquisition of illegal arms had been reported in Satlok Ashram, Barwala (District Hisar) by one Rampal, the Head of the Ashram, who had remained involved in some criminal cases which are pending trial in the competent courts of law. Satlok Ashrams were also located elsewhere in Haryana State as well as outside the State. An operation was planned and Rampal was successfully arrested without firing a single bullet by the Security Forces and produced before the Hon'ble High Court on 20.11.2014. A number of criminal cases were registered against him and his accomplices as per Law. At present he is in judicial custody and facing trial. The law & order situation is peaceful and under control and now, no illegal activities are undergoing in the Ashram.

(c) & (d): A total of 07 Coys of Central Armed Police Forces (05 Coys of Central Reserve Police Force and 02 Coys of Rapid Action Force) were provided to the Government of Haryana by the Government of India to maintain law and order and to rescue people from the Satlok Ashram, Barwala during the operation.

(e): the Hon'ble Punjab and Haryana High Court issued directions while hearing CROCP No. 12 of 2014 to the Government of Haryana for executing the non-bailable warrants against the Satlok Ashram head Baba Rampal and others. The Hon'ble Court further issued directions to Government of Haryana on 28.11.2014 and 04.12.2014 in respect of Dera Sacha Sauda, Sirsa to unearth illegal arms and ammunitions and monitoring the activities of Dera on periodical basis to avoid future bloody confrontation as also to safeguard the interest of public at large and the State. On 04.12.2014, the Hon'ble High Court issued notices to the State of Punjab as well as the Union Territory of Chandigarh mentioning that the similar types of Deras / Ashrams might be maintained in their respective territories.

(f): The Government of India has rendered the assistance of deployment of police forces to the State Government to tide over the situation.